

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF**GAGAN I-LAND TOWNSHIP PRIVATE LIMITED****RELEVANT PARTICULARS**

1	Name of the Corporate Debtor	GAGAN I-LAND TOWNSHIP PRIVATE LIMITED
2	Date of incorporation of Corporate Debtor	02.12.2011
3	Authority under which corporate debtor is incorporated / registered	Companies Act 1956 / Registrar of Companies Pune
4	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor	U70101PN2011PTC141522
5	Address of the registered office and principal office (if any) of corporate debtor	Wellesley Court, CTS No. 15B, M. G. Road, Pune, Maharashtra-411001 India.
6	Insolvency commencement date in respect of corporate debtor	27.07.2022 (Order uploaded by Hon'ble NCLT Mumbai on 02.08.2022)
7	Estimated date of closure of insolvency resolution process	23.01.2023 (180 days from the Insolvency Commencement Date which is 27.07.2022)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Manish Motilal Jaju IBBI/IPA-001/IP-P00034/2016-17/10087
9	Address and e-mail of the interim resolution professional, as registered with the Board	D-502, Neelkanth Business Park, Vidyavihar (West), Mumbai, MH-400 086. mmjaju76@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	C/o. M. M. Jaju & Co. D-502, Neelkanth Business Park, Vidyavihar (West), Mumbai, MH.-400 086. cirp.gagan@gmail.com
11	Last date for submission of claims	16.08.2022 #
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under a Real Estate Project as per clause (f) of section 5(8)
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1) Vithal M. Dahake [IBBI/IPA-003/IP-N00117/2017-18/11926] 2) Hemant Mehta [IBBI/IPA-001/IP-P00027/2016-17/10060] 3) Atul Mehta [IBBI/IPA-001/IP-P01020/2017-2018/11670]
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads

#The order for appointment of the Interim Resolution Professional has been pronounced by the National Company Law Tribunal, Mumbai Bench (NCLT) on 27.07.2022 but the same was uploaded on website on 02.08.2022. Accordingly, time for submission of claims has been considered as 14 days from 02.08.2022.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **GAGAN I-LAND TOWNSHIP PRIVATE LIMITED** on 27.07.2022.

The creditors of **GAGAN I-LAND TOWNSHIP PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 16.08.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [Home Buyer's] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Manish Motilal Jaju

Interim Resolution Professional

IBBI/IPA-001/IP-P00034/2016-2017/10087

Date : 02.08.2022

Place: Mumbai

AFA Valid upto 11.01.2023